

(2)

Central Administrative Tribunal  
Principal Bench: New Delhi

OA No.153/94  
MA 173/94

New Delhi this the 24th Day of January, 1994.

Sh. N.V. Krishnan, Vice-Chairman (A)  
Sh. B.S. Hegde, Member (Judicial)

1. Union of India, through  
The General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Divisional Personnel Officer,  
Bikaner Division,  
Northern Railway,  
D.R.M's Office,  
Bikaner. ....Applicants

(By Advocate Sh. R.L. Dhawan)

Versus

1. Ram Phal, Son of  
Shri Umrao, Gangman  
under PWI (Gurgaon),  
Bikaner Division,  
Northern Railway,  
Gurgaon.
2. The Presiding Officer,  
Central Govt. Labour Court,  
Ansal Bhavan, 11th Floor,  
Kasturba Gandhi Marg,  
New Delhi. ....Respondents

O R D E R (ORAL)  
(Hon'ble Mr. N.V. Krishnan)

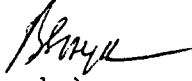
The application is against the award of the Central Government Labour Court dated 3.10.91 in LCA No.52/87 on the ground that the award itself is void, having been passed without any jurisdiction in the matter. By that order Rs.1491/- being the claim of the applicant, was allowed, and that was to be paid to the workman who was the applicant therein within two months, failing which interest at the rate of 12% was made payable.

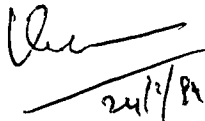
2. The applicants have filed MA-173/94 praying for condonation of delay. A certified copy of that order was ready in the Labour

cc



Court on 15.11.91 and it was received by the  
applicants on 28.1.92. Even<sup>if</sup> that date is taken  
into account, this application should have been  
filed before <sup>28-1-</sup>~~21-8~~.93. There is a delay of nearly  
one year which is stated to be administrative  
delay. We are not satisfied that this delay  
is on administrative grounds. Considering the  
above, we are of the view that this MA for  
condonation of delay <sup>may</sup>~~could~~ not be allowed and  
accordingly it is dismissed. Consequently,  
the O.A. is also dismissed, as barred by limi-  
tation.

  
(B.S. Hegde)  
Member(J)

  
(N.V. Krishnan)  
Vice-Chairman

San.